

## भारतीय दूरसंचार विनियामक प्राधिकरण TELECOM REGULATORY AUTHORITY OF INDIA भारत सरकार /Government of India



## DIRECTION

Dated 7<sup>th</sup> September 2018

## Subject:

Direction under section 13 read with sub-clause (ix) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 regarding posting of information pertaining to USO related activities on the website by the service provider

**F.No.123-1/2018-NSL-II** WHEREAS the Telecom Regulatory Authority of India (hereinafter referred to as TRAI) vide its Direction No.101-17/2005-MN dated 28<sup>th</sup> October 2005 directed all Universal Access Service Providers (UASPs) and M/s Bharat Sanchar Nigam Ltd. (BSNL) to furnish a report, on a monthly basis, to the administrator, USOF, Department of Telecommunications (DoT) on various activities relating to Village Public Telephones (VPTs), Rural Community Phones (RCPs), Rural Direct Exchange Lines (RDELs) etc. and also post this information/data on the company's website;

2. AND WHEREAS, a Committee was formed comprising officers of TRAI and representatives of telecom service providers and associations, to identify infructuous / redundant regulations and amendments and it was observed that the Direction No.101-17/2005-MN dated 28<sup>th</sup> October 2005 is no longer required;

3. NOW, THEREFORE, TRAI in exercise of powers conferred upon it under Section 13 read with sub-clause (ix) of clause (b) of sub-section (1) of section 11 of the TRAI Act, 1997, hereby withdraws the Direction No. 101-17/2005-MN dated 28<sup>th</sup> October 2005.

(Network, Spectrum & Licensing)

То

All Access Service Providers / M/s BSNL

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